

THE HIGH COURT OF KERALA

A7-127/2020

Kochi : 682 031
Dated : 19.05.2020

NOTICE

Sub :- Reopening of the High Court after Mid Summer Vacation, 2020 –
Modification in the arrangements for the proceedings in Courts
and Sections-reg

Ref :- High Court Notice of even No. dated 16.05.2020.

In modification of the guidelines annexed to the notice referred to above, the following instructions are issued on the above subject matter:

- Final Hearing cases will be listed and heard on furnishing consent information by all the learned Counsel appearing for the parties in a case. As far as possible, specific date be mentioned. Request will be placed before the Honourable Judge for listing.
- Infructuous/may become infructuous matters be reported by the learned Counsel and the same will be placed before the Honourable Judge.
- Fresh filing will be in the afternoon session, from 1:30 pm to 4:30 pm, and the list will be published for the second next day.
- Hearing will be in the forenoon session.

(By Order)

Sd/-
K. Haripal
Registrar General